In the National Company Law Tribunal Kolkata Bench Kolkata

CORAM:

Shri Vijai Pratap Singh,

Hon'ble Member(J)

&

Shri Jinan K.R.

Hon'ble Member(J)

C.P.(I.B.) No. 347/KB/2017

In the matter of:

THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

-And-

In the matter of :

Section 8 and 9 and other applicable provisions of the Insolvency and Bankruptcy Code, 2016.

-And-

In the matter of:

Henkel Adhesives Technologies India Private Limited 10th & 11th Floor, Kesar Solitaire, Plot No.5, Sector-19, Palm Beach Road, Sanpada, Navi Mumbai- 400705

... Applicant

-And-

In the matter of:

Ess Dee Aluminium Limited, 1 Sagore Dutta Ghat Road, Kamarhati, Kolkata, West Bengal- 700058

... Respondent

Counsels on Record:

Ms. Urmila Chakraborty, Advocate
Ms. Shyantee Datta, Advocate
Rajarshri Dutta, Advocate
Mr. Rahul Auddy, Advocate
For Henkel Adhesives

Date of pronouncement of the Order: 24-10-2017

ORDER

The Tribunal delivered its judgment in the above-captioned case vide Order dated 16.10.2017. Later on, it is observed that the next date of hearing is not mentioned in the Order. Accordingly, the next date of hearing is fixed on 6th November, 2017.

Other contents of the Order of this Tribunal dated 16th October, 2017 will remain same.

Urgent certified copy of this Amended Order, if applied for be issued upon compliance with all requisite formalities.

Sd/-(Jinan K.R.) Member (J) Sd/-(Vijai Pratap Singh) Member (J)

Signed on this, the 24th day of October, 2017